

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 3021 OF 2021

Between:

Ms Hafsa Bintah Mukarram, D/o Late Late Abu Mukarram Bin Mohammed Bajusair,
aged about 21 years, R/o. 23-3-136/1, Sultan Shahi Hyderabad TS

...PETITIONER

AND

1. State of Telangana, Rep. by Secretary Department of Health and Medical Education TS Secretariat Hyderabad
2. Kaloji Narayana Rao University for Health Sciences, Nizampura, Warangal, Telangana- 506007, rep. by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or direction more particularly one in the nature of Writ of Mandamus or any other appropriate Writ against the 2nd Respondent for not allowing the Petitioner to appear for Web Counseling is illegally, arbitrary, void in law, in violation of fundamental rights guaranteed by the Constitution of India under article 14 and 21 A and against the principles of natural justice and consequently direct the 2nd Respondent to allow the petitioner to appear in Web Counseling which is going to be held any time.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pending disposal of the above writ petition direct the 2nd Respondent to permit this Petitioner to appear in 2nd Web Counseling going to held in any time next week.

Counsel for the Petitioner: SRI ABU AKRAM (NOT PRESENT)

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.3021 of 2021

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* has prayed for a direction to respondent No.2 to allow the petitioner to appear for Web Counselling. The grievance of the petitioner pertains to the academic year 2020-21.

3. A Bench of this Court by an interim order dated 09.02.2021 had permitted the petitioner to appear for the second Web Counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- V. KAVITHA
ASSISTANT REGISTRAR

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SECTION OFFICER

To,

1. The Secretary Department of Health and Medical Education, State of Telangana TS Secretariat Hyderabad
2. The Registrar, Kaloji Narayana Rao University for Health Sciences, Nizampura, Warangal, Telangana- 506007.
3. One CC to SRI ABU AKRAM, Advocate [OPUC]
4. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP
LS

K.P.

HIGH COURT

DATED:18/10/2024



ORDER

WP.No.3021 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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28/1/24.*